

ITEM NO.1502

Court 14 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5991/2018

(Arising out of impugned final judgment and order dated 03-05-2018  
in CRR No. 303/2008 passed by the High Court Of M.P At Gwalior)

NARAYANA PRASAD SAHU

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

Date : 29-10-2021 This appeal was called on for pronouncement  
of judgment today.

For Appellant(s) Mr. Fuzail Ahmad Ayyubi, AOR

For Respondent(s) Mr. Pashupathi Nath Razdan, AOR  
Mr. Nirmal Kumar Ambastha Adv

Hon'ble Mr. Justice Abhay S. Oka pronounced the judgment of  
the Bench comprising Hon'ble Mr. Justice Ajay Rastogi and His  
Lordship.

Leave granted.

The appeal is allowed in terms of the signed non-reportable  
judgment.

Pending application(s), if any, stand disposed of.

(NIRMALA NEGI)

COURT MASTER (SH)

(Signed non-reportable judgment is placed on the file)

(BEENA JOLLY)

COURT MASTER (NSH)